

POWER TO EXTEND BENGAL REGULATION 12 OF 1833 ACT, 1838

ACT NO. XIII. OF 1838

(Rep., 1 of 1846)

[21st May, 1838.]

*Passed by the Hon'ble the President of the Council of India in Council, on the 21st May, 1838.*

I. IT is hereby enacted, that it shall be competent to the Governor General of India in Council, by an Order in Council, to extend any part of the Provisions of Regulation XII. of 1833, to the Court of any Principal Sudder Ameen, Sudder Ameen or Moonsiff.

II. And it is hereby enacted, that it shall be lawful for the Governor General of India in Council to delegate the power given to him by Section I. of this Act to the Governor of Bengal, and to the Lieutenant Governor of the N.W. Provinces, or to any functionary exercising the authority of Government in the N.W. Provinces.

---